

SHRIMATI TARKESHWARI SINHA : You had announced yourself that you would conduct an inquiry...

The Lok Sabha re-assembled after Lunch at twenty minutes past Fourteen of the Clock.

MR. SPEAKER : I shall look into the records, and see that any derogatory or aspersive remarks are not allowed. Now, I shall put the motion to vote :

[**MR. DEPUTY-SPEAKER** in the Chair]

CENTRAL UNIVERSITIES (STUDENTS PARTICIPATION) BILL

OPINION

The question is :

"That the Bill further to amend the Petroleum Act, 1934, be taken into consideration."

The motion was adopted.

MR. SPEAKER : Now, we shall take up the clauses. There are no amendments to clauses 2 to 4. So, I shall put them together to vote.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मुझे अफसोस है कि सवेरे जब मेरा नाम पुकारा गया तब मैं यहाँ पर उपस्थित नहीं था। आप की अनुमति से मैं मद 5 के अन्तर्गत जिस दस्तावेज का उल्लेख किया गया है उस को सदन में रखना चाहता हूँ।

मैं छात्र संघों के गठन तथा केन्द्रीय विश्वविद्यालय निकायों में उन के प्रतिनिधित्व का उपबन्ध करने वाले विधेयक पर, जो सभा के निदेश से राय जानने के प्रयोजन से 3 अप्रैल, 1969 को परिचालित किया गया था, रायों का एक पत्र सभापटल पर रखता हूँ।

The question is :

"That clauses 2 to 4 stand part of the Bill".

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

MR. SPEAKER : The controversial clauses are 5, 6 and 7. Shall we dispose them of now ?

SHRI S. M. BANERJEE (Kanpur) : This morning we wanted to raise a very important issue. Because of American aggression in Cambodia, there was a demonstration of the youth in Delhi, which included some ladies also and Miss Sumitra Chakravarty, a young and leading advocate of the Supreme Court was one of the participants. At that time I was not allowed because papers were being laid.

SOME HON. MEMBERS : No. —

MR. SPEAKER : Then we will continue after the lunch recess. Except for the sad incident at the end of the zero hour, it would have been over by 1 P.M.

MR. DEPUTY-SPEAKER : I understand that the Speaker had disallowed this matter this morning when it was raised.

We have come to the normal working hours; from today we will have the usual lunch hour and we will rise at 6 P.M. But I would request members to stick to the time schedule.

SHRI S. M. BANERJEE : The Speaker neither allowed it nor disallowed it. The charge against her is under section 332, that she wanted to beat a policeman. Can a lady beat a policeman?

13.17 Hrs.

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock.

SHRI VIKRAM CHAND MAHAJAN (Chamba) : If you meet that lady yourself you will realise that she has the courage to beat the police; she is smarter than Banerjee...
(Interruptions.)

SHRI S. M. BANERJEE : You ask the Home Minister to make a statement.

श्री मधु लिमये : अध्यक्ष महोदय, इसके बारे में मुझे यह अर्ज करनी है कि उनकी तरफ से श्री आर० के० गर्ग, ऐडवोकेट ने जब पुलिस स्टेशन पर टेलीफोन किया तब उन को बताया गया कि फलों-फलों धाराओं के तहत उन को गिरफ्तार किया गया। लेकिन जब बेल कराने के लिये वह आये तो इस धारा को इस में जोड़ दिया गया....

MR. DEPUTY-SPEAKER : We are not discussing it.

श्री मधु लिमये : मैं चाहता हूँ कि गृह मंत्री जी इस के बारे में बयान दें। पुलिस की आदत है कि झूठे आरोपों को लगा दे, सबूतों को फ्रैक्टेड करे और इस तरह का केस बनाये।

SHRI SHRI CHAND GOYAL (Chandigarh) : Mr. Deputy-Speaker, you are very well aware that the talks which were going on between the Government and the NGOs of Himachal Pradesh had broken down. The Congress Party had decided to hold its session at Simla and they will be faced with black flag demonstration. Today the MLAs of Jan Sangh and others are staging a dharna in front of the residence of the Prime Minister... (Interruptions.) Kindly ask the Home Minister to make a statement.

PETROLEUM (AMENDMENT) BILL—
contd.

MR. DEPUTY-SPEAKER : We take up clause-by-clause consideration of the Bill.

Clause 5.—(Amendment of section 4).

SHRI D. R. CHAVAN : I move :
THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS.

Page 2—

For Clause 5, substitute—

'Amendment of section 4.

5. In section 4 of the principal Act,—

- (a) for the words "dangerous petroleum" wherever they occur, the words and letter "petroleum Class A" shall be substituted;

- (b) in clause (1), the words "including the charging of fees for any services rendered in connection with the import, transport and storage of petroleum" shall be inserted at the end.'(11)

The reason for this amendment is, Clause (d) of section 4 (rules for the import, transport and storage of petroleum) has been amended to insert "including the charging of fees for any services rendered" at the end as there is no provision in the present Act to charge any fees for various services, etc.

MR. DEPUTY-SPEAKER : The amendment has been circulated and the hon. Members have seen it.

MR. DEPUTY-SPEAKER : The question is :

Page 2,—

for Clause 5, substitute—

'Amendment of section 4.

5. In section 4 of the principal Act,—

- (a) for the words "dangerous petroleum" wherever they occur, the words and letter "petroleum Class A" shall be substituted;

- (b) in clause (1), the words "including the charging of fees for any services rendered in connection with the import, transport and storage of petroleum" shall be inserted at the end.' (11)

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That clause 5, as amended, stand part of the Bill."

The motion was adopted.

Clause 5, as amended was added to the Bill.

Clauses 6 and 7 were added to the Bill.

Clause 8—(Substitution of new sections for sections 7 and 8.)

SHRI SHIVA CHANDRA JHA (Madhubani) : I beg to move :